**HIGH COURT FOR THE STATE OF TELANGANA**
**AT HYDERABAD**
**(Special Original Jurisdiction)**

THURSDAY, THE TWENTY FOURTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

**PRESENT**

**THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL**
**AND**
**THE HONOURABLE SMT JUSTICE RENUKA YARA**

**WRIT PETITION NO: 7881 OF 2025**

**Between:**

4 I Internet Private Limited, Flat No.209, 2nd floor, Lal Banglow, Green Lands Road, Ameerpet Hyderabad - 500 016, Rep. by its Managing Director Mohan Rao Ballani, S/o. Narasimha Rao Ballani, Aged 33 years, Occ.Business Flat No. 502, Sreeanatha Greens, Road No-3, Poojitha Enclave Bachupally, Hyderabad-500 090

**...PETITIONER**

**AND**

1. Commissioner of Central Tax, Ranga Reddy GST Commissionerate, Jai Hind Enclave Road, VIP Hills, Jaihind Enclave, Madhapur, Hyderabad- 500 081
2. Superintendent of Commissioner of Central Tax, Ranga Reddy GST Commissionerate, Jai Hind Enclave Road, VIP Hills, Jaihind Enclave, Madhapur, Hyderabad- 500 081
3. Union of India, (Represented by Secretary (Revenue)) North Block, New Delhi

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or direction more particularly one in the nature of Writ of Certiorari (a)Calling for the records pertaining to Order-In-Original No. HYD-EXCUS-004-COM-067-222-223 dt. 28.03.2023 and quash the same as it was issued without due process and under coercion. (b) directing an judicial inquiry into the illegal acts of Superintendent Harish Reddy under the Prevention of Corruption Act, 1988 PCA/BNSS (c) To set aside the fabricated hearing records of 2022 and 2023 and direct the Respondents to conduct a fresh, fair hearing. (d) Grant Compensation for mental, physical, and financial harassment due to the abuse of power by public officials. (e) Directing the respondents not to take any coercive action until case is disposed off and Any other relief deemed fit and proper in the interest of justice.

**IA NO: 1 OF 2025**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the orders passed by the Respondent No.1 and 2 in Order-In-Original No. HYD-EXCUS-004-COM-367-222-223 dt. 28.03.2023 pending disposal of the main writ petition.

**IA NO: 2 OF 2025**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the judicial inquiry into the illegal acts of respondents No.1 and 2 under the Prevention of Corruption Act, 1988 PCA/BNSS pending disposal of the main writ petition.

**IA NO: 3 OF 2025**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to condone the delay of 710 days in filing the W.P.No.7881/2025 for suspending the impugned order dated 28.03.2023.

**Counsel for the Petitioner: SRI MOHAN RAO BALLANI (PARTY IN PERSON)**
**Counsel for the Respondent Nos.1 & 2: SRI DOMINIC FERNANDES, senior standing counsel for CBIC**
**Counsel for the Respondent No.3: M/s. L.PRANATHI REDDY, SC FOR CENTRAL GOVT.**

**The Court made the following: ORDER**

**THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL**
**AND**
**THE HON'BLE SMT JUSTICE RENUKA YARA**

**WRIT PETITION No.7881 OF 2025**

**ORDER:** *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Mohan Rao Ballani, the petitioner present as party-in-person; Sri Dominic Fernandes, learned Senior Standing Counsel for CBIC, for respondent Nos.1 and 2 and Ms.L.Pranathi Reddy, learned counsel for respondent No.3.

2. The party-in person seeks to withdraw this writ petition with the liberty to file a properly constituted petition.

3. Accordingly, the Writ Petition is **dismissed as withdrawn** with the liberty prayed for. No costs.

4. Registry is directed to return all the original documents filed along with this petition to the party-in-person by substituting the same with the photocopies of the said documents supplied by him.

Miscellaneous petitions pending, if any, shall stand closed.

**SD/-S. MALLIKARJUNA RAO**
**ASSISTANT REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

To

1. Mohan Rao Ballani, S/o. Narasimha Rao Ballani, Managing Director, 4 I Internet Private Limited, Flat No.209, 2nd floor, Lal Banglow, Green Lands Road, Ameerpet Hyderabad. R/o. Flat No. 502, Sreeanatha Greens, Road No-3, Poojitha Enclave Bachupally, Hyderabad-500 090.
2. The Section Officer, ER Section, High Court for the State of Telangana, at Hyderabad.
3. One CC to SRI DOMINIC FERNANDES, senior standing counsel for CBIC [OPUC]
4. One CC to SRI L.PRANATHI REDDY, SC FOR CENTRAL GOVT. [OPUC]
5. Two CD Copies

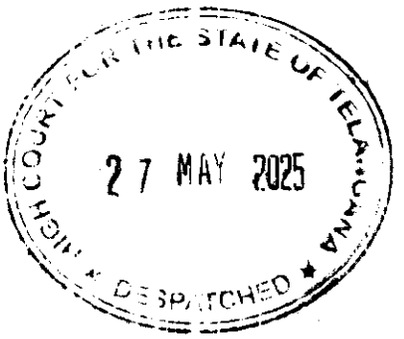
PSK.
LS

HIGH COURT

DATED:24/04/2025

ORDER

WP.No.7881 of 2025




DISMISSING THE WRIT PETITION
AS WITHDRAWN WITHOUT COSTS

(7)
Kyr
6/5/25